

THE MINISTER OF STATE IN THE
MINISTRY OF HEALTH AND FAMILY
WELFARE (SHRIMATI

MOHSINA KIDWAI): (a) to (c) A Statement
is laid on the Table of the Sabha.

Statement

As per available information, the following medical colleges are reported to have been admitting students on the basis of capitation fee :

<i>Karnataka</i>	Date of Inception
1 Kastuiba Medical College, Manipal, Mangalore	1953
2 J.J.M. Medical College, Davangere	1966
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5 M.S. Ramiali Medical College, Bangalore	December, 1979
6 Kampegowda Institute of Medical Sciences, Bangalore	November, 1980
7 Dr. B.R. Ambedkar Medical College, Bangalore	December, 1980
<i>Punjab</i>	
8 Dayanand Medical College, Ludhiana	1963
<i>Andhra Pradesh</i>	
9 Siddhartha Medical College, Vijayawada	March, 1981

These colleges are reported to have been collecting capitation fee ranging from Rs. 60,000 in Indian currency to US \$25,000 in foreign currency per seat.

The Central Government are opposed to the practice of charging capitation fee for admission of students in medical colleges and have been advising the State Governments to do away with the system of capitation fee. The Joint Conference of Central Councils of Health and Family Welfare as their meeting held on 7th—9th July, 1983 have passed a Resolution to the effect that "all States/U.Ts. should take steps to put an end to the practice of charging capitation fee for admission of students to medical institutions."

The Government of Karnataka have promulgated an Ordinance on the 11th July, 1983 called the "Karnataka Education Institutions (Prohibition of Capitation Fee Ordinance 1983)" to prohibit the collection of capitation fee for admission to education institutions

within a period of 5 years from the date of issue of the Ordinance. The Government of Andhra Pradesh have enacted a legislation called Andhra Pradesh Educational Institutions (Regulation of Admission and Prohibition of Capitation Fee) Act, 1983,

Allotment of Funds to Maharashtra for the construction of Field Channels

@123& SHRI SHANKARRAO NARAYAN RAO DESHMUKH; Will the Minister of IRRIGATION be pleased to state.-

(a) what is the amount allotted by the Planning Commission of Maharashtra for the construction of field channels, by the "Command Area Development Authority" during the last ten years;

(b) to what extent this aid by the Central Government has been utilised by the Maharashtra Government; and

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(c) whether the Planning Commission have ever taken a review of the implementation of CADA programmes for which funds were released to Maharashtra and that the funds were not diverted for other purposes?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA): (a) and (b) Rs. 583.95 lakhs have been released by the Government of India to Maharashtra State from 1974-75 to 1983-84 i.e. since the inception of the Command Area Development Programme for the construction of field channels under the Centrally Sponsored Command Area Development Programme. Out of this allocation, Rs. 475.60 lakhs have been spent by the Government of Maharashtra for the construction of field channels from 1974-75 to 1983-84.

(c) Under the 'Centrally Sponsored Command Area Development Programme before releasing the central assistance for the year, the certified expenditure for the previous year and the audited expenditure statement for the year before that is called for from the State Governments. The unspent balances of the previous year' are taken into account while making further releases. Therefore, the question of diverting funds for other purposes does not arise.

Sale of RaW Harvest by Farmers in Punjab

@1233. SHRI MURLIDHAR CHANDRAKANT BHANDARE: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that the farmers of Punjab are not coming for-

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ward to sell their rabi harvest to the Food Corporation of India; and

(b) if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS, AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M. S. SANJEEV RAO): (a) No, Sir. In the current rabi marketing season, Food Corporation of India has procured 1.45 lakhs tonnes of wheat in Punjab as reported upto 4-5-84, against 0.72 lakhs tonnes in the corresponding period of the last season.

(b) Does not arise.

Non-Availability of Sugarcane to Sugar Mills in various States

1234. SHRI VISHWA BANDHU GUPTA. Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state;

(a) whether it is a fact that many sugar mills in Andhra Pradesh, Bihar, Karnataka, Uttar Pradesh and Tamil Nadu are facing closure due to nonavailability of sugarcane; and

(b) if so, what will be its effect on the earlier targets fixed for sugar production?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS, AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M. S. SANJEEVI RAO): (a) The sugar factories generally close after crushing the available bonded cane. The number of sugar factories working on different dates during the current and the last season are as under: